

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 65(ND)/2015
RT CP NO. 77/Chd/Pb/2016**

Amarjit Singh Toor & Anr.

...Petitioners.

Versus

M/s Grand Multiplex Projects Ltd. & Ors.

...Respondents.

Present: Mr.Gaurav Mankotia, Advocate for petitioners
Mr.Rohit Khanna and Mr.Raghav Kapoor, Advocates
for respondent No.1
None for other respondents.

Learned counsel for petitioners seeks time to file rejoinder to the reply which as per office report, was filed on 15.12.2017. In the interest of justice, last opportunity is granted to file rejoinder, if any, which be filed within four weeks with copy advance to the counsel opposite, failing which no further opportunity to file rejoinder shall be granted.

List the matter for arguments on 11.04.2018.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 16, 2018
subbu